

07-2009 03:37 From:

(13)

No. 4/8/2009-IR
 Government of India
 Ministry of Personnel, Public Grievances & Pension
 Department of Personnel & Training

North Block, New Delhi
 Dated the 27th April, 2009

To,

The Secretary,
 Central Information Commission
 August Kranti Bhavan
 New Delhi

Subject: Revision of Salaries and Pensions of the Chief Information Commissioner and the Information Commissioner in the Central Information Commission consequent upon the revision of Salaries and Pensions of the Chief Election Commissioner and Election Commissioner/Judges of the Supreme Court.

Sir,

I am directed to convey sanction of the President for revision of the Salaries and Pensions of the Chief Information Commissioner and the Information Commissioners in the Central Information Commission with effect from 1.1.2006 in terms of the provisions of Section 13 of the Right to Information Act, 2005, consequent upon the revision of salary of the Chief Election Commissioner and the Election Commissioners pursuant to the issue of The High Court and Supreme Court Judges (Salaries and Conditions of service) Amendment Ordinance, 2009, as under :-

Salary

Chief Information Commissioner/
 Information Commissioners

Rs. 90,000/- per month.

2. The above revisions shall be governed under the provisos made under Section 13 of the Right to Information Act, 2005. Order regarding allowances/etc. shall be issued in due course of time.

3. This issues with the concurrence of Ministry of Finance, Department of Expenditure vide their U.O.No.7.32/15/2009-IC dated 23.4.2009.

Yours faithfully,

(R.K. Girdhar)

Under Secretary to the Govt. of India

Copy to --

1. Chief Information Commissioner/Information Commissioners, CIC
2. Ministry of Finance, Deptt. of Expenditure, IC : w.r.t UO Note referred above
3. Dir. (EII), DoPT
4. Controller of Accounts, Ministry of Personnel, PG & Pensions
5. Pay & Account office, CAT
6. Budget Section
7. IFD, MHA
8. Guard file

659/AS/09
 27/4/09

J.S. (Adm)

27/4/09

V.S. (Adm)

S.O. Cash